

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(CAA)-58(PB)/2017)

In the matter of:

Ocean View Hospitality Pvt.Ltd.

... Applicant

SECTION: Under Section 230-232

Order delivered on 30.11.2017.

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER(TECHNICAL)


For the petitioner.
Intervener

Saugat Sinha, Adv. -
Ashish Tandon &
Ayeyo Sharma for the OL.
Zoheb Hossain, Sr. Standing Counsel
for the Income tax Deptt.
Piyush Goyal, Adv.

ORDER

Ld. counsel for the petitioner is present. Ld. Representative for the RD/ROC as well as the OL are also present. Ld. Representative for the ROC seeks some more time to file reply in relation to the valuation report of the respective companies involved in the scheme of amalgamation as per the direction of this Tribunal vide order dated 22.11.2017. In view of the request of the Id. Counsel for the ROC one final opportunity is being given to the ROC to file its observation, if any. For this purpose a week's time is granted. Post the matter on 11.12.2017.

 Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

 Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS